

SHRI G. G. SWELL:

SHRI SUBRAMANIAN
SWAMY:

SHRI SARADA MOHANTY:

SHRI ANANTRAY DEVSHAN.
KER DAVE:

SHRI MOHD. KHALEELUR
RAHMAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have set up a high-powered committee to find out the alleged nexus between politicians, underworld and big business houses;

(b) if so, what are the details thereof;

(c) whether the committee has submitted its report; and

(d) if so, what are the main findings and Government's reaction thereto?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (d) Government had set up a Committee under the chairmanship of Home Secretary to take stock of available information about the activities and links of mafia organisations/crime syndicates. Based on the Report of this Committee Government would determine whether there is need to establish a special organisation/agency to regularly collect information and pursue cases against identified elements. Government is examining the Committee's Report for such further action as may be considered necessary.

दिल्ली प्रदेश जनता दल के सचिव
को सुरा

2873. श्री बृह. मवेव आनन्द पासवान:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

2872. Transferred to 19th April, 1994.

(क) क्या यह सच है कि दिल्ली प्रदेश जनता दल के महासचिव को जो सुरक्षा प्रदान की गई थी, वह 1993 में वापस ले ली गई थी;

(ख) क्या सरकार को इस बात की जानकारी है कि सुरक्षा वापस लिये जाने के पश्चात् उन्हें धमकियां मिली हैं;

(ग) क्या अब उनके लिए पूरी सुरक्षा उपलब्ध करा दी गई है; और

(घ) उनकी सुरक्षा वापस लिए जाने के लिए जिम्मेदार अधिकारियों के विरुद्ध सरकार क्या कार्यवाही कर रही है तथा सरकार उनकी सुरक्षा के लिये क्या उपाय कर रही है?

गृह मंत्रालय में राज्य मंत्री (श्री राजेश पायलट) : (क) जी हां, श्रीमन्। (ख) से (घ) सुरक्षा की आवश्यकता की सर्वाधिक रूप से पुनरीक्षा की जाती है और समय-समय पर सुरक्षा प्रबन्धों में अपेक्षित परिवर्तन किए जाते हैं।

Amendment to Official Secrets Act, 1923

2874. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have been considering for the last couple of years to amend the Official Secrets Act, 1923 and on the question regarding 'right to information' and had even constituted an Inter-Ministerial Study Group thereon long time ago;

(b) if so, whether it has come to any conclusion in all these years;

(c) if not, what are the reasons therefor; and

(d) by when Government think of taking a final view in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d)

Some suggestions/recommendations for amending the Official Secrets Act, 1923 have been under consideration for the past some time. As the matter is both complex and sensitive, the issues involved require careful and thorough analysis. It is, therefore, not possible to furnish details and the exact time frame or final decisions being taken in the matter. In the meantime, in order to achieve the objective of openness and transparency in Government functioning, instructions have been issued by the Union Home Ministry to all the Central Ministries/Departments for taking effective steps towards this objective which includes, inter-alia further details being furnished in replies to Parliament Questions, revamping of public relations cells in Ministries/Departments which deal with public enquiries/complaints, provision of more information in annual reports, institution of effective mechanism for replying to communications received from the public etc.

राजभाषा नीति का कार्यान्वयन

2875. श्री गोपाल सिंह जी० सोलंकी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) राजभाषा नीति के कार्यान्वयन के निरीक्षण हेतु विभिन्न स्थानों पर कितने कार्यालय हैं;

(ख) सातवीं पंचवर्षीय योजना-वधि में ऐसे कितने कार्यालय स्थापित किये गये;

(ग) आठवीं पंचवर्षीय योजनावधि में कितने कार्यालय स्थापित किये जाने की संभावना है ; और

(घ) इन कार्यालयों की स्थापना कब तक की जायेगी ?

गृह मंत्रालय में राज्य मंत्री (श्री पी. एम. सिंह) : (क) आठ (8) ।

(ख) (सात) 7 ।

(ग) आठवें प्लान के दौरान पहले से ही स्थापित किये जा चुके एक कार्यालय के अतिरिक्त, आठवीं पंचवर्षीय योजना-वधि में प्रस्तावित प्लान में 5 क्षेत्रीय कार्यान्वयन कार्यालय स्थापित करना शामिल है ।

(घ) इन कार्यालयों को स्थापित करने के लिये इस समय कोई निश्चित सीमा नहीं बताई जा सकती है ।

Tapping of telephones to Chief Election Commissioner

2876. SHRI SATISH PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Election Commission has alleged tapping of their Telephones;

(b) whether Government have received official communication on such instances; and

(c) whether Government have instituted enquiry into the matter, if so, what are the findings, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (e) No complaint has been received by the Ministry of Home Affairs from the Election Commission alleging tapping of their telephones. However a news item published in the Times of India dated 18th October, 1993, stated that the Chief Election Commissioner suspected the tapping of his telephones by the Intelligence Bureau. The position was checked and the allegations were found to be baseless.